

**Central Administrative Tribunal
Madras Bench**

OA/310/00441/2018

Dated Tuesday the 27th day of March Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

Mrs. S.Premavathi
Postal Assistant (Retd.),
50/A, Arunachalam Nagar Extn.,
Ramanur, Pasupathipalayam,
Karur 639 001. .. Applicant

By Advocate **M/s.P.R.SathyanaRayaNan**

Vs.

1. Union of India, rep by
The Member (Personnel),
Postal Services Board,
Dept. of Posts, Dak Bhavan,
New Delhi 110001.
2. The Postmaster General,
Central Region,
Tiruchirapalli 620001.
3. The Director of Postal Services,
O/o Postmaster General,
Central Region, Tiruchirapalli 620001.
4. The Superintendent of Post Offices,
Karur Postal Division,
Karur 639001. Respondents

By Advocate **Mr.J.Vasu**

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following relief:-

“To direct the first respondent to dispose of the 'revision petition' dated 28.3.2017 submitted by the applicant in accordance with law and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and this render justice.”

2. It is submitted that the applicant was working as Postal Assistant, Karur HPO. She retired from service on superannuation on 31.3.2017. She made Annexures A9 Revision Petition dated 28.3.2017 and A11 representation/reminder dated 03.10.2017 against the major punishment imposed by the Disciplinary Authority in minor penalty proceedings and the enhanced major penalty imposed by the Appellate Authority in the same Minor Penalty Proceedings. The said Revision Petition and representation/reminder are pending for consideration. Learned counsel for applicant submits that the applicant would be satisfied if the respondents are directed to dispose of her Annexures A9 Revision Petition dated 28.3.2017 and A11 representation/reminder dated 03.10.2017 within a time limit to be stipulated by this Tribunal.

3. Mr.J.Vasu takes notice for the respondents.

4. Keeping in view the limited prayer and without going into the substantive merits of the claim, the competent authority is directed to consider the applicant's Annexures A9 Revision Petition dated 28.3.2017 and A11 representation/reminder

dated 03.10.2017 in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

(R.Ramanujam)
Member(A)
27.03.2018

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